

(13)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 451 of 2021/Reg Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zahoor Ahmad Mir**  
S/O Gh Nabi Mir  
R/O Dar Gani Gund, Lone Mohalla, (Aripal (Tral), Pulwama

vide notification No. 820 dated 20.9.19 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
Registrar (Adm)

No: 5972-79/Reg/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahoor Ahmad Mir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 4110 of 2021/Reg Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Yazan Ul Yasra  
D/O Abdul Rahim Mir  
R/O Farashgund, Soibug, Dahamullah, Budgam

vide notification No. 825 dated 21-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5644-51/Reg/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms Yazan Ul Yasra, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 908 of 2021/RG Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ranjeet Singh**  
**S/O Rattan Singh**  
**R/O Panjana P/O Bhatyari, Tehsil Dansal, Distt. Jammu**

vide notification No. 1096 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5628-35/RG/CP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranjeet Singh, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 406 of 2021 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Sunashi Jandyal**  
**D/O Jagdish Raj**  
**R/O Seri Bazar, Tehsil Bhaderwah, Distt. Doda**  
**A/P H.No.396, Bakshi Nagar, Jammu**

vide notification No. 1202 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*M. Yasin*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5612-19/029/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Sunashi Jandyal, Advocate**  
.....for information and necessary action.

*M. Yasin*  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 384 of 2021/R24 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Palvi Bakshi**  
**D/O Sanjay Kumar Bakshi**  
**R/O Plot No.210, Rehari Colony, Hari Singh Nagar, Jammu**

vide notification No. 1086 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5357-64/R24/1P Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K, High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Palvi Bakshi, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 350 of 2021/RG Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nelofer Ali**

**D/O Ali Mohmad Bhat**

**R/O Imam Khomini Colony near Girls Hr. Secsondary, School, Budgam**

vide notification No. 18 dated 09-05-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
Registrar (Adm.)

No: 5085-92/RG/LP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Nelofer Ali, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 313 of 2021/Ry Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahid Iqbal Teeli**  
**S/O Ghulam Nabi Teeli**  
**R/O Viddy Payeen, Tehsil Srigufwara, Distt. Anantnag**

vide notification No. 812 dated 20-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4650-57/Ry/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Iqbal Teeli, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 378 of 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Abhishek  
S/O Sh. Kuldeep Kumar  
R/O H.No.623/A, Ashok Nagar, Satwari, Jammu**

vide notification No. 1120 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5309-16/Reg/LLD Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K, High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Abhishek, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 371 of 2021/RG Dated: 24.3.2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Chander Bhanu Mahajan  
D/O Anil Mahajan  
R/O H.No.39, Sec-3, Channi Himmat, Jammu**

vide notification No. 1129 dated 10.1.2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 24-03-21  
Registrar (Adm.)

No: 5253-60/RG/LP Dated: 24.3.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Chander Bhanu Mahajan, Advocate**  
.....for information and necessary action.

Registrar (Adm.) 24-03-21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 305 of 2021/22 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Umar Farooq Dar**  
**S/O Farooq Ahmed Dar**  
**R/ORawalpora, Dar Mohalla, Tehsil Chaapora, Distt. Srinagar**

vide notification No. 839 dated 21-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Begh)  
Registrar (Adm.)

No: 4060-67/24/UP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Farooq Dar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 3068/2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asmat Riyaz  
D/O Riyaz Ahmad Bhat  
R/O Malyar Pora, Iqbal Colony, Baramulla  
A/P Diyarwani, Batamaloo (Near Hope Medicate) Kashi Mohalla Batmallo  
(H.No.1512), Srinagar

vide notification No. 899 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4068-75/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Asmat Riyaz, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3070/2024/24 Dated: 18/03/2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sheikh Tanzeel Illahi**  
**S/O Sheikh Ishrat Illahi**  
**R/O Village Gundow, Tehsil Chillipingal, Distt. Doda**

vide notification No. 949 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4076-83/24/1P Dated: 18/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Tanzeel Illahi, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 308 of 2021/22 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Viren Magotra**  
S/O Rajeev Magotra  
R/O H.No.284-A, Gole Market Gandhi Nagar, Jammu  
A/P H.No.212, Sector-2, Channi Himmat, Jammu

vide notification No. 885 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4087-91/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Viren Magotra, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 309 of 2021/22 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Manzoor Ahmad Lone**  
**S/O Abdul Jabar Lone**  
**R/O Mohalla Gundi Wussan, Kangan, Ganderbal**

vide notification No. 740 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Belgh)  
Registrar (Adm.)

No: 4092-99/24/14 Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manzoor Ahmad Lone, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 311 of 2021/R6 Dated: 18/03-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sanjeev Kumar**  
**S/O Herjender Kumar**  
**R/O Vill. Alawal Chack, Miran Sahib, Tehsil R.S. Pura, Distt. Jammu**

vide notification No. 1144 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4108-15/R6/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjeev Kumar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 3/0 of 2021/RG Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Stanzin Yangdol**

**D/O Chhering Samphel**

**R/O 24 Village Achanathang, P.O/Tehsil Khalri, Bus Stand Distt. Leh**

vide notification No. 1657 dated 12-03-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4/100-07/RG/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Stanzin Yangdol, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 304 of 2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Snober Azad  
D/O Nisar Ahmad Azad  
R/O Kakasathoo Jamalatta, Tehsil South, Distt. Srinagar  
A/P Peer Bagh Milatabad, Srinagar**

vide notification No. 877 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4052-59/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Snober Azad, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 303 of 2021/PL Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Maqsood Ahmad Mir**  
**S/O Mohammad Yousuf Mir**  
**R/O Mir Mohalla, Bundzoo, Pulwama**

vide notification No. 93 dated 17-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4044-51/24/PL Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maqsood Ahmad Mir, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3020/2021/PC Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ishfaq Rashid Dar**  
**S/O Abdul Rashid Dar**  
**R/O Humhama, Billal Mohalla, New Airport Road, Budgam**

vide notification No. 787 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4036-43/PC/CP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Rashid Dar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 3018/2021/14 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Manzoor Ahmad Wani**  
S/O Gh Mohi ud Din Wani  
R/O Kukroosa, Handwara, Tehsil Villagam, Distt. Kupwara

vide notification No. 861 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4028-35/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manzoor Ahmad Wani, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3008/2021/PL Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Manhor Singh**  
**S/O Chamail Singh**  
**R/O Swari, The. Kotranka Bakori (Budhail), Rajouri**  
**A/P Rathana Morh, R.S. Pura, Jammu**

vide notification No. 868 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4020-27/PL/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manhor Singh, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 297 of 2021/PS Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Naziya Liyaqat**

**D/O Syed Liyaqat**

**R/O Chount Wailwar, Syed Mohalla Tehsil Lar, Distt. Ganderbal**

**A/P Police Housing Colony Qamar Wari, Srinagar**

vide notification No. 1051 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4012-19/PS/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naziya Liyaqat, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 298 of 2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Naman Suri**  
**S/O Pankaj Suri**  
**R/O 7-C, Shastri Nagar, Jammu**

vide notification No. 870 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4004-11/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naman Suri, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 297 of 2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mir Ishfaq Hussain**  
**S/O Mir Mohd Akram**  
**R/O Tapper, Waripora, Wani Mohalla, Tehsil Pattan, Distt. Baramulla**

vide notification No. 865 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3986-4003/24/18 Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Ishfaq Hussain, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 296 (13) 2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Eijaz Ahmad Malik,  
S/O Haron Rashid Malik,  
R/O Boh, D.H.Pora, Kulgam**

vide notification No. 27 dated 16-05-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3988-95/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Eijaz Ahmad Malik, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 295 of 2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mukhtar Hussain Shah**  
S/O Maqsood Hussain Shah  
R/O Village Gursai, Tehsil Mendhar, Distt. Poonch

vide notification No. 144 dated 18-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

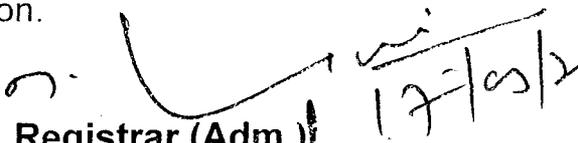
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3980-87/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukhtar Hussain Shah, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 294 of 2021/RD Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Anwar**  
**S/O Naik Mohd**  
**R/O Khoriwali, Tehsil Darhal, Distt. Rajouri**

vide notification No. 928 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3972-79/RG/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Anwar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 293 of 2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arsh Vardhak Katoch**  
S/O Rakesh Singh  
R/O H.No.28, Sec-B-1, Lane No.1, Laxmi Puram, Chinore, Bantalab,  
Jammu

vide notification No. 908 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Belgh)  
Registrar (Adm.)

No: 3964-71/24/CP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arsh Vardhak Katoch, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 292 of 2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Faiqah Nazki**

**D/O Javaid Akhtar Nazki**

**R/O 17-Hill View Colony (East), Sector Ist, Old Airport Road, Rangreth,  
Budgam**

vide notification No. 913 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3956-63/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faiqah Nazki, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

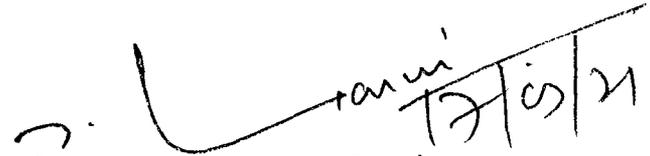
No: 2910/2021/25 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Raies Shafi Wani**  
S/O Mohamad Shafi Wani  
R/O Namblabal, Pampore, Pulwama

vide notification No. 940 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

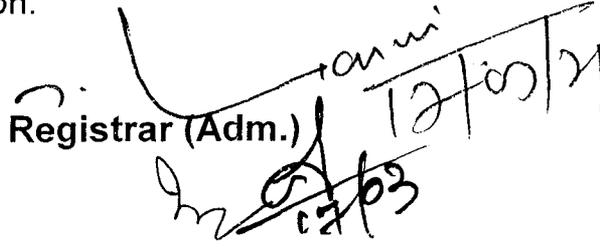
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before..**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3948-55/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High. Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raies Shafi Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2900/2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mehraj Mohi ud Din Ganai**  
**S/O Ghulam Mouhi ud Din Ganai**  
**R/O Suchin Banit, Thesil beerwah, Distt. Budgam**

vide notification No. 712 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3940-47/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehraj Mohi ud Din Ganai, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2890/2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahid Ali Nengroo**  
**S/O Ali Mohd Nengroo**  
**R/O Jafferpora Gangoo Pulwama**

vide notification No. 880 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*17/03/21*

No: 3932-39/24/4P Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ali Nengroo, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*17/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2880/2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mehboob Illahi**  
**S/O Mohd Riaz Malik**  
**R/O Chowkian Neeli, R/O and P/O, Tehsil Darhal, Distt. Rajouri**

vide notification No. 1633 dated 12-03-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3924-31/24/2P Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehboob Illahi, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 287 of 2021/24 Dated: 18/03/2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zahid Iqbal Ahmad Lone**  
**S/O Gh Ahmad Lone**  
**R/O Village Wanpora, Tehsil Gurez, Distt. Bandipora**

vide notification No. 1664 dated 29-03-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*17/03/22*

No: 3916-23/24/CP Dated: 18/03/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Iqbal Ahmad Lone, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*17/03/22*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 286 of 2021/RG. Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pranav Jain**  
**S/O Sanjeev Jain**  
**R/O 95-1/A, East Extension, Trikuta Nagar, Jammu**

vide notification No. 871 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3908-15/RG/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Jain, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

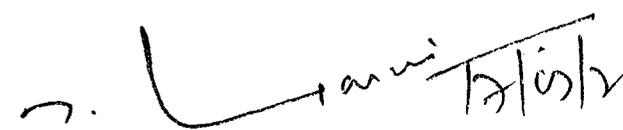
No: 285 of 2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jahangir Ahmad**  
**S/O Mushtaq Ahmad Bajard**  
**R/O Hariganimon, Kangan, Taikabal, Ganderbal**

vide notification No. 747 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

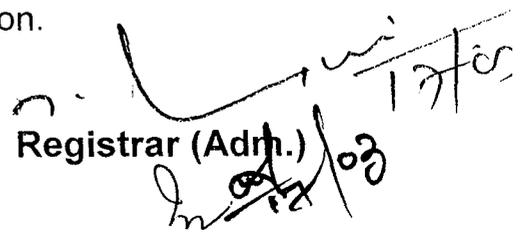
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3900-07/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jahangir Ahmad, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3420/2021/Reg Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shabnam Manzoor**  
**D/O Manzoor Ahmad Marazie**  
**R/O Maidan Colony, Shairan Mohalla, Kreeri, Distt. Baramulla**

vide notification No. 809 dated 20-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4882-89/Reg/IP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shabnam Manzoor, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 341 e/2021/PL Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Uzma Yaqoob**  
**D/O Mohammad Yaqoob Bhat**  
**R/O Nawab Bazaar, Shoragari Mohalla, Tehsil Khas, Distt. Srinagar**

vide notification No. 821 dated 21-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4874-81/Reg/LLP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Yaqoob, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3400/2021/Ry Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahbaz Manzoor**  
S/O Manzoor Ahmed  
R/O H.No.38, Waza Bagh, Hyderpora, Srinagar

vide notification No. 832 dated 21-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4866-73/Ry/1P Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Shahbaz Manzoor, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 339 e/2021/RJ Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abrar Ul Haq Fazili**  
**S/O Faiz Ul Haq Fazili**  
**R/O New Colony Noorbagh, near Rahim Complex, Srinagar**

vide notification No. 851 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4858-65/RJ/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ul Haq Fazili, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

26

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 338 of 2021/Rg Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abdul Rouf War  
S/O Abdul Gani War  
R/O Vodhpura, Dar Mohalla, Tehsil Handwara, Distt. Kupwara

vide notification No. 853 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*16/03/21*  
*15/3 15/03*

No: 4850-57/Rg/1P Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Mr. Abdul Rouf War, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*15/3 15/03*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 337 of 2021/PL Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zeeshan Eilahi**  
S/O Habib Ullah Tantray  
R/O Dar Ganie Gund, Tral, Pulwama

vide notification No. 824 dated 21-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4842-99/PL/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Zeeshan Eilahi, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No. 336 of 2021/20 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bilqees Jan**  
**D/O Late Gulam Mohi Ud Din Wani**  
**R/O Akad New Colony, Tehsil Mattan and Distt. Anantnag**

vide notification No. 911 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1834-484/20/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Bilqees Jan, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 335 of 2021/PE Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Asifa Malik**  
**D/O Majid Hussain**  
**R/O Village Badhori, Bari-Brahmana, Samba**  
**A/P Channi Rama Malik Market, Jammu**

vide notification No. 852 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4826-33/PE/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Asifa Malik, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

22

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 334 of 2021/19 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Varsha Sohil**  
**D/O Kirpal Singh Sohil**  
**R/O A/36, Lane No.1, Basant Nagar, Janipur, Jammu**

vide notification No. 1165 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

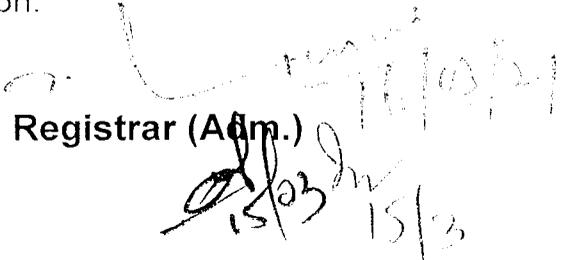
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1818-25/19/21 Dated: 23/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Varsha Sohil, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 333 of 2021/RQ Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Zeza Majid**

**D/O Abdul Majid Mir**

**R/O Bagh-E-Mehtab, Habib Colony, Sector-C, Tehsil Khas, Distt. Srinagar**

vide notification No. 1178 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 9809-11/RQ/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Zeza Majid, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 339.0/221/21 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Varun Kumar**

**S/O Darshan Kumar**

**R/O House No.820, Janipur Colony, near Ram Leela Ground, Jammu**

vide notification No. 1163 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
Registrar (Adm.)

No: 4802-09/221/1P Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Varun Kumar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 331 of 2021/116 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishal Singh Dogra**  
S/O Puran Singh Dogra  
R/O Khour Jattan, Pallanwala, Tehsil Khour, Distt. Jammu  
A/P H.No.165-B, Lane No.8, Greater Jammu Colony near Kunjwani Bye-  
Pass, Jammu

vide notification No. 1160 dated 10-01-2020 for a period of one year has  
been extended till **31.03.2022** subject to the verification of his/her  
Certificates/LL.B Degrees from the concerned University and verification of  
his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be  
sought before the date of expiry unless the absolute/final enrollment as  
an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4794-4801/2021/116 Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of  
Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official  
website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for  
information and also keeping record of the same.
7. **Mr. Vishal Singh Dogra, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 336 of 2021/Reg Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Farid Ahmed Khan**  
**S/O Mohd Shabeer Khan**  
**R/O Thera Topa,, Tehsil Mendhar, Distt. Poonch**

vide notification No. 45 dated 06.04.2017 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4786-93/2021/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Farid Ahmed Khan, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 329 of 2021/Ry Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sahib Thakur**  
S/O Raj Singh,  
R/O Wazir House Kalika Nagar, Kundrarian, Katra, Reasi.

vide notification No. 1735 dated 30-03-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4778-85/Ry/1P Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Sahib Thakur, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 327 of 2021/2021 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mudasir Ali Yattoo**  
**S/O Ali Mohammad Yattoo**  
**R/O Bandzoo, Arampora, Tehsil & Distt. Pulwama**

vide notification No. 45 dated 13-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4762 - 29/02/11 Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ali Yattoo, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

14

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

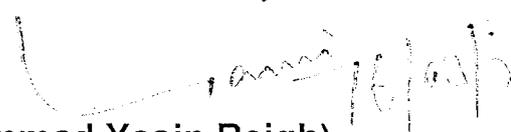
No: 326e/221/199 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sidhant Maini**  
**S/O Ashok Kumar Maini**  
**R/O Villahge Hari at present Surankote, Poonch**

vide notification No. 70 dated 17-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

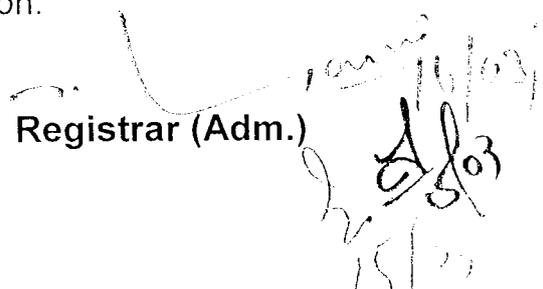
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4459-G/129/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Sidhant Maini, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

13

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

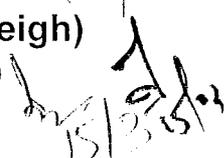
No: 3250/2021/PQ Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shanum Gupta**  
S/O Sanjesh Gupta,  
R/O H.No.147, Raghu-NathPora, Jammu

vide notification No. 1741 dated 30-03-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

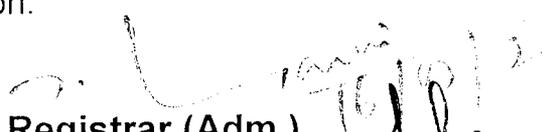
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
  
15/3/21

No: 6746-53/03/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Shanum Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
15/3

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3240/22/19 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Satya Omar  
D/O Abdul Kabir Bhat  
R/O Masjid Shareef, Bonpora, Kullar, Anantnag**

vide notification No. 1686 dated 30-03-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4738-45/109/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Satya Omar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2730/2021/PP Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aashia Maryam Jaan  
D/O Abdul Rashid Mir  
R/O Hayihama Bungam, Tehsil & Distt. Kupwara

vide notification No. 774 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4730-37/2021/UP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Ms. Aashia Maryam Jan, Advocate  
.....for information and necessary action.

Registrar (Adm.)

10

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 322-2/2021/Reg Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Syed Kowsara Jan**  
**D/O Gh Mohd Shah**  
**R/O Monghama, Tehsil & Distt. Pulwama**

vide notification No. 703 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*runi*  
16/03/21  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*h*  
15/3/2021

No: 4772-27/2021/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Syed Kowsara Jan, Advocate**  
.....for information and necessary action.

*runi*  
16/03/21  
**Registrar (Adm.)**  
*h*  
15/3/2021

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3210/201/09 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anuj Mahajan**  
**S/O Raj Kumar Gupta**  
**R/O H.No.241, Govindpura, Jammu Cantt., District, Jammu**

vide notification No. 994 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4714-21/09/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Anuj Mahajan**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3209/2021/04 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Asif Wani**  
**S/O Ab Samad Wani**  
**R/O Sheerbugh, Wani Mohalla, Tehsil Pattan Distt. Baramulla**

vide notification No. 726 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4706-13/04/11 Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Asif Wani, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

7

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 319 of 2021/RG Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shabir Ahmad Bhat**

**S/O Rajab Bhat**

**R/O Gund Gult Sheikh, Tehsil Gurez, Distt. Bandipora**

vide notification No. 806 dated 20-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
Registrar (Adm.)  
*16/03/21*  
*15/3*

No: 9698-4905/RG/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Bhat, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*16/03/21*  
*15/3*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 318 of 2021/R9 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Suhail Wani**  
**S/O Ghulam Mohammad Wani**  
**R/O Bazar-E-Batamaloo, Tesil Khas, Distt. Srinagar**

vide notification No. 867 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1690-97/R9/UP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Wani, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3171 of 2021/CP Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Gazia Aijaz Kashani**  
**D/O Aijaz Hussain Kashani**  
**R/O 142, Lane No.3, Gulberg Colony, Hyderpora, Srinagar**

vide notification No. 56 dated 14-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4682-89/CP/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager. Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Gazia Aijaz Kashani, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3160/2021/RG Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akshay Kumar**  
**S/O Arun Kumar**  
**R/O Opp. Shitla Bus Stop, Khanpur, Nagarota, Jammu**

vide notification No. 900 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 91674-R1/RG/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Kumar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

3

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3150/2021/PP Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rafee Sidiq**  
S/O Mohammad Sidiq Mir  
R/O Kaka Sathu, Jamlatha, Srinagar

vide notification No. 939 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4666-73/2021/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Rafee Sidiq, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 314 of 2021/RG Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tajamul Islam Teeli**  
S/O Gh Nabi Teeli  
R/O Viddy, Srigrufawar, Al-Aman Colony, Anantnag

vide notification No. 836 dated 21-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4658-65/RG/LP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Tajamul Islam Teeli, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 313 of 2021/RQ Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahid Iqbal Teeli**  
**S/O Ghulam Nabi Teeli**  
**R/O Viddy Payeen, Tehsil Srigufwara, Distt. Anantnag**

vide notification No. 812 dated 20-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 4650-57/RQ/CP Dated: 23/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Iqbal Teeli, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 357 of 2021/82 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mashood Ahmad Wani**  
**S/O Shamsudin Wani**  
**R/O Chandian Pajan, Tehsil Devsar, Distt. Kulgam**

vide notification No. 979 dated 09.01.2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5191-48/2021/CD Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mashood Ahmad Wani, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3558/2021/09 Dated: 29/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nasir Ahmad Khadim  
D/O Abdul Rehman Khadim  
R/O Aishmuqam, Peer Mohalla, Tehsil Pahalgam, Anantnag**

vide notification No. 864 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5125 32/09/11 Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Mr. Nasir Ahmad Khadim, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3538/2021/RG Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Uzma Rashid**  
**D/O Abdul Rashid Dar**  
**R/O Kander Masjid Habba Kadal, Karfali Mohalla, Srinagar**

vide notification No. 841 dated 21-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5109-16/RG/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&k High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Rashid, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 352 of 2021/RG Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tehseena Akhtar  
D/O Ab Rahim Bhat  
R/O Naidkhai, Sonawari, Tehsil Hajin, Distt. Bandipora

vide notification No. 833 dated 21-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 311-08/RG/1P Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Ms. Tehseena Akhtar, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 351/03/2021/Reg Dated: 29/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nasir Ahmad Teli,  
S/O Gh. Mohi Ud Din Teli,  
R/O Shooru Khansahib, Budgam**

vide notification No. 333 dated 16-05-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3093-5100/24/18 Dated: 29/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Nasir Ahmad Teli, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 349 of 2021/CP Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Hussain Sofi**

**S/O Gh Hussain Sofi**

**R/O Rakh Shalina Tingan, Mohalla Hussaini Colony, Tehsil B.K. Pora,  
Distt. Budgam**

vide notification No. 860 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5077-84/2021/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Hussain Sofi, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No. 348 of 2021/03 Dated: 29/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tasaduq Suhail Sheikh**  
**S/O Ab Majeed Sheikh**  
**R/O Cheki Trahpoo, Achabal, Tehsil & Distt. Anantnag**

vide notification No. 835 dated 21-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5069-75/04/CP Dated: 29/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Tasaduq Suhail Sheikh, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3478/2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubam Kapoor

S/O Sunil Kapoor

R/O Kapoor Residence, Ward No. 4, Adarsh Colony, Udhampur.

vide notification No. 1771 dated 30-03-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5061-68/Reg/1P Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Mr. Shubam Kapoor, Advocate  
..... for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 346 of 2021/Rly Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sohail Ahmed Bhatti**  
S/O Nisar Ahmed Bhatti  
R/O Dehri Ralyote, Manjakote, Distt. Rajouri  
A/P W.No.7, Khawaja Market, Rajouri Teh. Manjakote.

vide notification No. 943 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5053-60/Rly/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Ahmed Bhatti, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 344 of 2021/03 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Puran Singh**  
S/O Prem Singh  
R/O Mari Polytechnical College Road Mari Distt. Reasi

vide notification No. 1787 dated 14-03-2018 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5037-44/04/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Puran Singh**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 345 of 2021/89 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Farrukh Mushtaq Sheikh  
S/O Mushtaq Ahmad Sheikh  
R/O Mohalla Faridya near Masjid Noor, Doda**

vide notification No. 684 dated 29-12-2015 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5045-52/20/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Farrukh Mushtaq Sheikh, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 343 of 2021/004 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sonam**  
**D/O Kuldeep Raj Sharma**  
**R/O Dharam KhooP/O Gharota, Tehsil Bhalwal, Distt. Jammu**

vide notification No. 1203 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5029-36/Reg/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Sonam, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 367/2021/PL Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Sahil Parvez Kachroo**  
**S/O Parvez Hussain Kachroo**  
**R/O Kalash Pora, Babadam, Shamaswari, Srinagar**

vide notification No. 895 dated 20-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5221-28/04/1P Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr Sahil Parvez Kachroo, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 364 of 2021/84 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Mohd Saleem  
S/O Mohd Hussain  
R/O Thera Topa, Mendhar, Poonch  
A/P Ward No.2, Mohalla Kamsar, City Poonch

vide notification No. 875 dated 19-08-2017 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3197-5004/029/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Mr Mohd Saleem, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3709/2021/22 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Bandna Devi  
D/O Rajinder Kumar  
R/O Bhella, Tehsil Thalala, Distt. Doda.  
A/P Plot No.368, Ward No.60, Dhok Paloura, Jammu

vide notification No. 1110 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5245-52/2021/21 Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Ms Bandna Devi, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 362 / 2021 / Reg Dated: 24 / 03 / 2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Sunil Kumar  
S/O Bhisham Kumar  
R/O Ward No.1, Salhari Hathal, Sunderbani, Rajouri**

vide notification No. 190 dated 19-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*M. Yasin*  
**(Mohammad Yasin Beigh)  
Registrar (Adm.)**  
*16/03/21*

No: 3181-88/09/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr Sunil Kumar, Advocate**  
.....for information and necessary action.

*M. Yasin*  
**Registrar (Adm.)**  
*16/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 360 of 2021/RG Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Stanzin Chostak**  
**S/O Nima Namgial**  
**R/O Youlang, Karsha, Tehsil Zanskar, Distt. Kargil**

vide notification No. 69 dated 17-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5185-72/RG/UP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Stanzin Chostak, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 374 of 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Amandeep Kour**  
**D/O Jiwan Singh**  
**R/O Vill.Dablehar, Tehsil R.S. Pura, Distt. Jammu**

vide notification No. 1098 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*16/03/21*

No: 5277-84/Reg/LP Dated: 24/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amandeep Kour, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*16/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 377 of 2021/PL Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Advaita Sharma**

**D/O Arun Kumar Sharma**

**R/O H.No.202, behind Electric Station, Parade Road, Jammu**

vide notification No. 1005 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5301-08/PL/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K, High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Advaita Sharma, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 376 of 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Aman Sharma  
S/O Satpal Sharma  
R/O Village Hira Chak, Block Marh, P.O Halqua, Jammu**

vide notification No. 1099 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5293-5300/Reg/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K, High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Aman Sharma, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 375 of 2021/024 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Alok Singh Chib**  
**S/O Jasbir Singh Chib**  
**R/O 121, Lower Hathol Poni, P.S. Sunderbani, Rajouri**  
**A/P Raipur Domana near Nardani Morh, Ban Talab, Jammu**

vide notification No. 998 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
Registrar (Adm.)

No: 5285-92/R4/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Alok Singh Chib, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 379 of 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Roubi Devi**  
**D/O Sham Lal**  
**R/O Ward No.13, Tehsil Arnia, Distt. Jammu**

vide notification No. 730 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5317-24/Reg/LP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K, High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roubi Devi, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 380 of 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mubashir Masood**  
S/O Mohammad Yousuf  
R/O Namblabal, Pampore, Kashmir, Distt. Pulwama

vide notification No. 1041 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5325-32/Reg/LP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Masood, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 368 of 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Wajid Javaid**  
**S/O Javid Ahmad Wani**  
**R/o Kaskoot, Tehsil Banihal, Distt. Ramban**

vide notification No. 967 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)* 16/03/21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*(Signature)* 16/03

No: 5229-36/Reg/EP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr Wajid Javaid, Advocate**  
.....for information and necessary action.

*(Signature)* 16/03/21  
Registrar (Adm.)  
*(Signature)* 16/03

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 366 of 2021/Rg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Shahid Rashid Bhat**  
**S/O Abdul Rashid Bhat**  
**R/OAishmuqam, Mir Mohalla, Pahalgam, Anantnag**

vide notification No. 945 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5213-20/Rg/LP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr Shahid Rashid Bhat, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

★ **HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 382 of 2021/Ry Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Prabhakar**  
**S/O Faquir Chand**  
**R/O Village Jandrore, Mohalla Chigli Garh, Tehsil Ram Nagar, Distt.**  
**Udhampur**

vide notification No. 1087 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm)

No: 5341-48/Ry/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Prabhakar, Advocate**  
.....for information and necessary action.

Registrar (Adm)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 365 of 2021/Rg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Dalvinder Kumar**  
S/O Bachiter Singh  
R/O Vill. Bhadrone, Tehsil & Distt. Jammu-180002

vide notification No. 103 dated 17-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*M. Yasin*  
16/03/21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*M. Yasin*  
16/03

No: 5205-12/Rg/EP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr Dalvinder Kumar, Advocate**  
.....for information and necessary action.

*M. Yasin*  
16/03/21  
Registrar (Adm.)  
*M. Yasin*  
16/03

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 383 of 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Tabassum Iqbal**  
**S/O Mohd Iqbal**  
**R/O Manoo, Tehsil Gandoh, Distt. Doda**  
**A/P Green Valley Enclave, Lower Ghaziabad, Sunjwan, Jammu**

vide notification No. 1191 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
Registrar (Adm.)

No: 5349-56/Reg/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Tabassum Iqbal, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

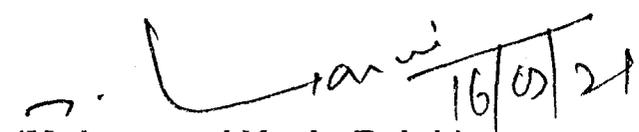
No: 363 of 2021/R1 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Savneet Kour**  
**D/O Surrender Singh**  
**R/O NH-1A, Kanispora, Baramulla**  
**A/P Greater Kailash, L.No.55-B, Baramulla**

vide notification No. 1626 dated 05-03-2018 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

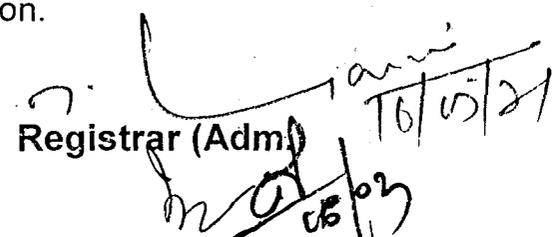
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5189-96/R1/L1 Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms Savneet Kour, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 361 of 2021/RG Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Sonia Sasan**

**D/O Gurbachan Singh**

**R/O Ward No.17, Mohalla Jarnaly, Poonch City H.No.285 near J&K Board, Poonch**

vide notification No. 169 dated 18-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5173-80/RG/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms Sonia Sasan, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 359 of 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abilash Magotra,**  
S/O Ram Rattan,  
R/O Vill. Chak Rakwalan, Udhampur  
A/P LIG, 69, Phase-I Housing Colony, Udhampur.

vide notification No. 1627 dated 28-03-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*16/03/21*

No: 5157-64/Reg/LP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Mr. Abilash Magotra, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*16/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3815 of 2021/22 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Anu Kumari**  
**D/O Ram Paul**  
**R/O Ward No.4, House No.96, R.S. Pura, Jammu**

vide notification No. 123 dated 14-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5315-71/R9/UP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Anu Kumari, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 358 of 2021/Ry Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Deep Daler Singh Kulzem**  
**S/O Amarjit Singh**  
**R/O Village Thickerian Tehsil R. S. Pura, Distt. Jammu**

vide notification No. 1652 dated 29-03-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*16/03/21*  
*16/03*

No: 5149-56/Ry/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Deep Daler Singh Kulzem, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*16/03/21*  
*16/03*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 356 of 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nighat Nazir**

**D/O Nazir Ahmad Malik**

**R/O yaseen Colony Kanispora, Yaseen Colony, Baramulla**

vide notification No. 1058 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**(Mohammad Yasin Beigh)**  
Registrar (Adm.)

No: 5133-40/Reg/CP Dated: 24/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Nighat Nazir, Advocate**  
.....for information and necessary action.

**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 354 of 2021/RG Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Neelofar Jan**  
**D/O Gh Mohd Pala**  
**R/O Hardu Madam, Tehsil Tangmarg, Distt. Baramulla**

vide notification No. 869 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5117-24/RG/1P Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Neelofar Jan, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 381 of 2021/Ry Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Pooja Gupta**  
**D/O Raman Gupta**  
**R/O H.No.803, L.No.12, Shakti Nagar, Jammu**

vide notification No. 1093 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*16/03/21*

No: 5333-40/Ry/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K, High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Gupta, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*16/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 386 of 2021/22 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Oshin Bakshi**  
**D/O Bal Raj Bakshi**  
**R/O Ward No.3, House No.13, Adarsh Colony, Udhampur**

vide notification No. 1075 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 386-80/2021/17 Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Oshin Bakshi, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 289 of 2021/20 Dated: 26/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Arjun Singh Salaria**  
**S/O Ramesh Chander**  
**R/O H.No.297, VikramNagar, Rehari Colony, Jammu**

vide notification No. 999 dated 09-04-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Bejgh)  
Registrar (Adm.)

No: 5397-5404/03/10 Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Arjun Singh Salaria, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2874/2021/CP Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Burhan Gulzar**  
**S/O Gulzar Ahmad**  
**R/O Kandabal, Rainawari, Tehsil Khanyar, Distt. Srinagar**

vide notification No. 1173 dated 07-03-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3381-88/24/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Burhan Gulzar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2389/201/CP Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Nadima Akbar  
D/O Mohd Akbar Sofi  
R/O Brar, Chinar Colony, Bandipora  
A/P Police Housing Colony, Qamarwari, Bemina, Srinagar

vide notification No. 134 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2389-96/201/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms Nadima Akbar, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 290<sup>th</sup>/321/21 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Jaffar Ahmad Khan**  
**S/O Mohd Afsar Khan**  
**R/O Cheepora Lolab, Pattan Mohalla, Distt.Kupwara**

vide notification No. 1022 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5405-12/029/21 Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Jaffar Ahmad Khan, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3911 of 2021/PC Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Vikram Sharma**

**S/O Rattan Sharma**

**R/O H.No.536-A, Near Airport Road Satwari, Narwal Pain, Jammu**

vide notification No. 965 dated 22.11.2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3913-20/24/LP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Vikram Sharma, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 392 of 2021/20 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Asif Nawaz Banday**  
**S/O Mohd Ramzan Banday**  
**R/O Bagla, Tehsil Bagla (Bhanath), Distt. Doda**

vide notification No. 1116 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5421-28/24/1P Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda..
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Asif Nawaz Banday, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 393 of 2021/12 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Sonali Sharma**  
**D/O Tilak Raj Sharma**  
**R/O Vill. Pargwal, P.O Pargwal, P.S Khour, Distt. Jammu**

vide notification No. 996 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 549-36/24/1P Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K, High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Sonali Sharma, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 394 / 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sahila Nisar**  
**D/O Nisar Ahmad Sangeen**  
**R/O Naseemabad, Kanitar, Srinagar**

vide notification No. 65 dated 17-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm)

No: 3437-44/Reg/LP Dated: 24/03/2021

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K, High Court bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sahila Nisar, Advocate**  
.....for information and necessary action.

Registrar (Adm)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 395 CJ/2021/20 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Ashraf**  
**S/O Ghulam Mohd Pandit**  
**R/O Uthoora Post Office Pinglana, Distt. Pulwama**

vide notification No. 930 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 395 CJ/2021/20 Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government-Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ashraf, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3467/2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Deepak Kumar Khokhar**  
S/O Madan Lal  
R/O Vill. Adlehar, Bishnah, Jammu

vide notification No. 1650 dated 28-03-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5453-60/Reg/11 Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Deepak Kumar Khokhar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

4  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 397 of 2021/03 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Arwa Nayeem**  
**D/O Mian Nayeem Ullah Khan**  
**R/O Fateh Kadal, Malik Angan, Srinagar**

vide notification No. 1011 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Handwritten signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 3461-68/04/LP Dated: 24/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K, High Court bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Arwa Nayeem, Advocate**  
.....for information and necessary action.

*(Handwritten signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 378 of 2021/03 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Dheeraj Singh**  
**S/O Sampooran Singh**  
**R/O H.No.19, Sector-1A, Mohalla Charakan/Thanger Channi Himmat,**  
**Jammu**

vide notification No. 112 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5469-76/03/11 Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Dheeraj Singh, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 399 of 2021/CP Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Gaurav Arora**  
**S/O Tarsem Kumar Arora**  
**R/O H.No.77, Sec.A, Vasant Vihar, Talab Tillo, Jammu**

vide notification No. 1028 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5477-84/02/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Gaurav Arora, Advocate**  
..... for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 406 of 2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Garima Sangra**

**D/O Sunil Sangra**

**R/O Kootah, Tehsil Hira Nagar, Distt. Jammu**

**A/P H.No.153, Maheshpura near Medical College, Bakshi Nagar, Jammu**

vide notification No. 1029 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5485-92/Reg/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Garima Sangra, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 401 of 2021/RG Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irshad Ahmad Khan**  
**S/O Ashaq Hussain Khan**  
**R/O Check-I, Wangund, Khan Mohalla, Tehsil Doru, Distt. Anantnag**

vide notification No. 1404 dated 03-03-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5493-5500/RG/CP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Khan, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 373 of 2021/Pg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Sanpreet Singh**  
S/O Tirath Singh  
R/O H.No.71, Sector No.6, Trikuta Nagar, Jammu

vide notification No. 951 dated 22-11-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3769-76/Pg/PP Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanpreet Singh, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 317/2021/Reg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Akash Deep Singh  
S/O Gandharb Singh Andotra  
R/O Ward No.11, Near Ram Mandir, Kathua  
A/P T.D.S College of Education, Ward No.9, Old Bus Stand, Kathua

vide notification No. 10/11 dated 09-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5261-AS/Reg/CI Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Mr Akash Deep Singh, Advocate  
.....for information and necessary action.

Registrar (Adm.)



**UNIVERSITY OF PUNJAB**  
**REGULATION NO. 10 OF 1967**  
**UNIVERSITY OF PUNJAB**  
**UNIVERSITY OF PUNJAB**

*[Faint handwritten text]*  
The University of Punjab, Patiala, in pursuance of the Act passed by the Punjab Legislative Assembly in 1967 in favour of  
Mr. *[Name]*  
N/A  
R/A  
Distt.

vide the Government of Punjab, dated 19-5-67, a period of one year has  
been granted to the student for the submission of his/her  
Certificate of Registration for the purpose of the study and verification of  
his/her certificate of registration from the U.P.

The student must submit his/her certificate of registration to the University of Punjab, Patiala, before the expiry of the period of one year as mentioned above.

- No. *[Number]*  
Copies *[Number]*
1. University of Punjab, Patiala
  2. Secretary, Punjab Council of Educational Research and Training, Patiala
  3. Director, Punjab Council of Educational Research and Training, Patiala
  4. Registrar, Punjab Council of Educational Research and Training, Patiala
  5. Director, Punjab Council of Educational Research and Training, Patiala
  6. Director, Punjab Council of Educational Research and Training, Patiala
  7. Director, Punjab Council of Educational Research and Training, Patiala

*[Handwritten signature]*  
19-5-67  
*[Handwritten signature]*  
19-5-67

UNIVERSITY OF JAMMU AND KASHMIR AT JAMMU  
 (The University of Jammu and Kashmir Act, 1961)

**EXTENSION  
 OF PROVISIONAL ENROLLMENT**

VERIFICATION

No. 1502 dated 10.5.03

Provisional admission granted under Admissions Act, 1961 in favour of

Mr. Yashwanth  
 S/O Yashwanth  
 R/O 12/10, C/O. C. S. Road, Jammu, Jammu Division

vide notification No. 1502 dated 10.5.03 for a period of one year has been extended till 31.03.2004 subject to the verification of his/her Certificates/L. B. Degree from the concerned University and verification of his/her character and antecedents from the C.I.T.

The original Certificate of Provisional Enrolment must be submitted before the date of expiry of the provisional enrollment as an Advertiser in later dates.

Yashwanth  
 Registrar (Adm. Secy)  
 19-5-03

No. 1502 dated 10.5.03

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Dr. Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of the annual gazette.
4. Principal of J. U. High School, Jammu, Jammu.
5. C.I.T. of the High Court of Jammu for uploading on the official website.
6. In-charge, Office Arranger, High Court, Jammu/Jammu/Srinagar for information and keeping records of the same.
7. P.O. Jammu for the purpose.

Yashwanth  
 Registrar (Adm. Secy)  
 19-5-03

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 33 of the Advocates Act, 1961)

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No. 457 of 2022/23 Dated: 24/1/2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohat Afridi

S/O L. Afridi

R/O II, No. 4, Veswari Bazar, Sec-7, Tehsil Chinnai Baramulla, Jammu

vide notification No. 1080 dated 10-1-2022 for a period of one year has been extended till 30.03.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional license/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature) 19-05-21  
Registrar (Adm.)  
19/03

No: 457-45/2022/23 Dated: 24/3/2023

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Court High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Rohat Afridi, Advocate.

For information and necessary action.

(Signature) 19-05-21  
Registrar (Adm.)  
19/03

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council of India under Section 58 of the Advocates Act, 1961)

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No. 4980-27/2019 Dated: 24/7/2019

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sajad Ahmad Chohan  
S/O Fateh Mohammed Chohan  
R/O Chokpora Tehsil, District Kupwara

vide notification No. 57 dated 17.6.2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degree from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional license/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Muhammad Yasin Beigh  
Registrar (Adm.)

No. 4980-27/2019 Dated: 24/7/2019

Copy forwarded to the -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Group High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Clerk, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sajad Ahmad Chohan, Advocate  
for information and necessary action.

Registrar (Adm.)

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No. 1586 of 2022 Dated: 24/3/2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Fazila Iqbal  
D/O Mohd Jehal Jan  
R/O Jann Mohalla, Tehsil & District Shopian

vide notification No. 1586 dated 10.3.20 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degree from the concerned University and verification of his/her character and antecedents from the CIE.

The renewal / extension of provisional / non-enrollment must be sought before the date of expiry unless the final /final enrollment as an Advocate is ordered there before.

*(Signature)*  
Registrar (Adm.) 19-5-21  
29/3

No. 5964 of 2022 Dated: 24/3/2022

Copy forwarded to the:-

1. Principal District and Sessions Judge, Shopian
  2. Secretary, Bar Council of India, New Delhi
  3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
  4. President, District Bar Association, Shopian.
  5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
  6. Incharge Chief Librarian, High Court W/In Jammu/Srinagar for information and also keeping record of the same.
  7. Ms. Veerle Iqbal, Advocate
- for information and necessary action

*(Signature)*  
Registrar (Adm.) 19-5-21  
29/3

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No. 449 of 2021/2021 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rubba Khan  
D/O Mohd Ashraf Khan  
R/O P.C. Depot Qamarwari, Opp. Salsabeel School, Srinagar

vide notification No. 1077 dated 10-1-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional license/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammed Yasin Beigh)  
Registrar (Adm.)

No: 5956-63/2021/LP Dated: 24/3/2021

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Couns High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Rubba Khan, Advocate  
... for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No. 448 of 2021/Ry Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Monisa Ashraf  
D/O Mohd Ashraf Dar  
R/O Seefan Khanabal, Anantnag

vide notification No. 1042 dated 9-1-20 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

*M. Yasin Beigh*  
19-03-21  
Mohammed Yasin Beigh  
Registrar (Adm.)  
19/03

No: 5948-55/Ry/CP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Monisa Ashraf, Advocate  
.....for information and necessary action.

*M. Yasin Beigh*  
19-03-21  
Registrar (Adm.)  
19/03

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 447 of 2021/Reg Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nusrat Jan**  
**D/O Farooq Ah Ganai**  
**R/O Kadlabal, Hamdaniya Masjid, Pampore, Pulwama**

vide notification No. 720 dated 19.9.19 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 5940-47/Reg/CP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Jan, Advocate**  
.....for information and necessary action

*(Signature)*  
**Registrar (Adm.)**

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 446 of 2021/Ry Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Avekpal Singh  
S/O Charanjeet Singh  
R/O Manjana Kahnka, Nowshera, Rajouri  
A/P Plot No.101, Shopping Centre Bakshi Nagar, Jammu

vide notification No. 854 dated 18.10.19 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5932-39/Ry/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Avekpal Singh, Advocate  
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 445/2021/RG Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Adil Malik  
S/O Nazir Ahmad  
R/O H.No.514, New Plot, Jammu

vide notification No. 1655 dated 29.3.19 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5924-31/RG/LP Dated: 24/3/2021

*ma*  
19/03

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Adil Malik, Advocate  
.....for information and necessary action.

Registrar (Adm.)

*ma*  
19/03

THE GOVT. OF JAMMU AND KASHMIR AT JAMMU

(Provisional admission of Barristers under the Bar Councils Act, 1961)



CERTIFICATE

No. 195/2021 Dated: 19.05.21

Provisional admission granted under Act No. 25 of 1961 in favour of

Ms. Rafia Begum

D/O Mohammad Aslam Khan

R/O Wazirpur, Baramulla, District Srinagar, Jammu and Kashmir

vide notification No. 174 dated 19.05.20 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates of B Degree from the concerned University and verification of his/her character and antecedents from the JIC.

The review / objection of candidature for enrollment must be sought before the date of expiry unless the case of final enrollment as an Advocate is already pending before.

(Signature of Yasin Beigh)  
Registrar (Adm.)

19-05-21

No. 195/2021 Dated: 19.05.21

Copy forwarded to the:

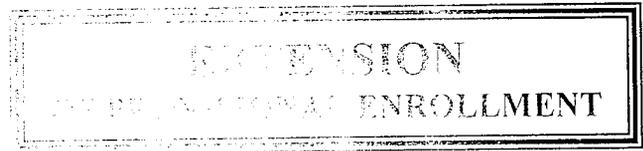
1. Principal District and Sessions Judge, Baramulla.
  2. Secretary, Bar Council of India, New Delhi.
  3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
  4. President, District Bar Association, Baramulla.
  5. CPC, Jammu High Court of J&K Jammu for uploading on the official website.
  6. Incharge Chief Librarian, High Court, Jammu/Srinagar for informing and keeping record of this order.
  7. Mr. T. A. Lawler, Advocate.
- For information and record only Bar

(Signature of Yasin Beigh)  
Registrar (Adm.)

19-05-21

19/05

1  
HIGHER COURT OF JUDICATURE AND BAR COUNCIL AT JAMMU  
(Exercise powers conferred on the High Court by the Advocates Act, 1961)



NOTIFICATION

No. 103/2022 Dated: 19/03/2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Miya Surjeet  
W/O Ashok Kumar Deshpande  
R/O Village Reerwa, Tehsil Dandim, Distt. Baramulla

vide notification No. 103/2021 dated 19/03/2021 for a period of one year has been extended till 21.03.2022 subject to the verification of his/her Certificates/L.L.B Degrees from the concerned University and verification of his/her character and antecedents from the CIP.

The renewal / extension of provisional license/enrollment must be sought before the date of expiry unless the prospective final enrollment as an Advocate is ordered three before.

*19-03-22*  
Mohammad Yasin Beigh  
Registrar (Adm.)

No. 103/2022 Dated: 19/03/2022

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CMC of Courts High Court of J&K, Jammu for uploading on the official website.
6. Incharge, Chief Magistrate, High Court, Writs, Jammu/Srinagar for inform effort and also keeping record of the same.
7. Ms. Miya Surjeet, Advocate.

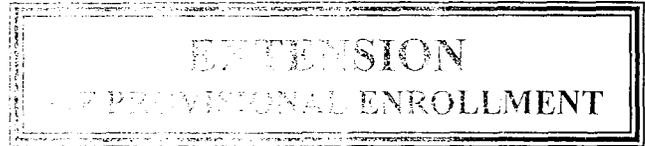
For information and necessary action

*19-03-22*  
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 13 of the Advocates Act, 1961)

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NOTIFICATION

No: 19-10-21 Dated: 19/10/21

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Hassan

S/O Golan Hassan Bhat

R/O Wadipora, Sopora, Tehsil Budgam, Distt. Budgam

vide notification No. 19-10-21 dated 19/10/21 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional license/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19-10-21 Dated: 19/10/21

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
  2. Secretary, Bar Council of India, New Delhi.
  3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
  4. President, District Bar Association, Budgam.
  5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
  6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
  7. Mr. Zahid Hassan, Advocate
- For information and necessary action

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(relating to orders of the Council for Section 5B of the Advocates Act, 1961)

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No. 141/2021 Dated: 19/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nabneel Bhatt  
D/O Shafiq Bhatt  
R/O Mr. J. Bakht, Vikar Singh, Chhat Gidhah, Dist. Srinagar

vide notification No. 816 dated 22/02/2021 for a period of one year has been extended till 31/03/2022 subject to the verification of his/her Certificate of Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional license/enrollment must be sought well in advance of expiry unless the candidate/final enrollment as an Advocate is ordered there before.

*(Signature)*  
**(Muhammad Yasin Beigh)**  
Registrar (Adm.)  
*19-03-21*

No. 582/2021 Dated: 19/3/2021

Copy forwarded to:-

1. Principal District and Sessions Judge, Srinagar.
  2. Secretary, Bar Council of India, New Delhi.
  3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
  4. President, J&K High Court Bar Association, Jammu.
  5. CPC e-Court High Court of J&K Jammu for uploading on the official website.
  6. Incharge Chief Librarian, High Court Building Jammu/Srinagar for information and also keeping record of the same.
  7. Mr. J. Bakht, Vikar Singh, Chhat Gidhah, Dist. Srinagar.
- For information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-03-21*

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Created in pursuance of Part I and Section 5B of the Advocates Act, 1961)

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No. 198/2022 Dated: 24/12/22

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nighat Farhan  
W/O Shafoor Ahmed  
R/O Khatwan Bansi Mandher, Distt./Branch  
A/P No. 341, Sector-A, Badher Nagar, Jammu

vide notification No. 198/2022 dated 24/12/22 for a period of one year has been extended till 31.03.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CBI.

The grant of extension of provisional license/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Muhammad Yasin Beigh  
Registrar (Adm.)

No. 198/2022 Dated: 24/12/22

Copy forwarded to Bar -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing, Jammu/Srinagar for information and also forwarding report of the same.
7. Ms. Nighat Farhan, Advocate  
for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of High Court under Section 14 of the Advocates Act, 1961)

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

Provisional Enrollment Dated 19/12/21

Provisional enrollment granted under Advocates Act, 1961 in favour of

Mr. Asif Hussain Dar  
S/O Mr. Rehman Dar  
R/O Savela, Jhelum, Jhelum, Tehsil Sargodha, Distt. Anantnag  
A.P. Jhelum, Jhelum, Jhelum

vide notification No. 115/21 dated 19/12/21 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/M.B. Degrees from the concerned University and verification of his/her character and antecedents from the CII.

The renewal/extension of provisional enrollment must be sought before the date of expiry unless the provisional enrollment as an Advocate is conferred there before.

19-12-21  
Asif Hussain Dar  
Registrar (Adm.)

No: 115/21 Dated: 19/12/21

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for provision in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Couns High Court of J&K, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court, Jammu/Jhelum/Srinagar for information and also keeping record of the copies.
7. Mr. Asif Hussain Dar, Advocate  
for information and necessary action.

19-12-21  
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Extending powers of Bar Council of India under the Advocates Act, 1961)

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 19/02/21 Dated: 19/02/21

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Hanan Hyder Khawaja  
S/O Shabir Ahmed Khawaja  
R/O 486, Sector-E, Handwara Colony Bemina, Budgeam

vide notification No. 10/01/20 dated 19/01/20 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the final/enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19/02/21 Dated: 19/02/21

Copy forwarded to that:-

1. Principal District and Sessions Judge, Budgeam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu, for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgeam.
5. CPC e-Courts High Court of J&K, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing, Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Hanan Hyder Khawaja, Advocate  
for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1074/2021/JP Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Eklavya Sharma  
S/O Rajeev Sharma  
R/O Village Jhullas, Tehsil Haveli, District Poonch  
A/P Lane No.2, Suryavanshi Nagar, Lower Roop Nagar, Muthi, Jammu

vide notification No. 1024 dated 01-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5800-17/59/JP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Eklavya Sharma, Advocate  
for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 31 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 432 of 22/03 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Maha Majed  
D/O Abdul Majed Rather  
R/O Shorgori Mohalla, Newa Bazar, Srinagar

vide notification No. 1069 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5837-59/04/CP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Maha Majed, Advocate

.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 59 of the Advocates Act, 1961)

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EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 4354/20/10 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priya Sharma  
D/O Vijay Sharma  
R/O Opp. Govt. MXD Hr. Sec. School Purkhee Camp Domana, Jammu

vide notification No. 1070 dated 10-1-20 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5844-51/09/10 Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Priya Sharma, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 634 of 2021/19 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Yassin Rashid Zarger**  
S/O Abdul Rashid  
R/O Satellite Colony, Firoz Lane, Bathindi, Jammu

vide notification No. 1732 dated 30.3.2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5836-43/20/1P Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yassin Rashid Zarger, Advocate**  
for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 433 of 2021/22 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Meenu Lamba  
D/O Ashok Lamba  
R/O H.No.79/3, Adarsh Nagar, Bantalab, Jammu**

vide notification No. 1121 dated 17.3.2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5828-25/2021/CD Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Meenu Lamba, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 312 of 2021/RG Dated: 20-03-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Subha Zutshi**

**D/O Sanjay Zutshi**

**R/O Housing Colony, Pocket 5, Sec.2, Flat D-3, Channi Himmat, Jammu**

vide notification No. 1341 dated 20.2-20 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 4413-19/RG/LP Dated: 20-03-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Subha Zutshi, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 432 of 2021/Rg Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Muddassar**

**S/O Mushtaq Ahmed**

**R/O H.No.20, Phase-Ist, Housing Colony, Tehsil & Distt. Udhampur**

vide notification No. 1626 dated 12-03-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5820-27/Rg/CP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Muddassar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 431 of 2021/22 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rachana Dogra**  
D/O Manohar Lal  
R/O Ward No.2, House No.19 near M.C. Office Tehsil Bari Brahmana,  
Distt. Samba

vide notification No. 1729 dated 17-03-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5812-19/22/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rachana Dogra, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 430 of 27/22 Dated: 24/3/22

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Karan Kapoor  
S/O Kanwarjit Kapoor  
R/O 30-A Bakshi Nagar, Jammu**

vide notification No. 1264 dated 07-12-2017 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm)

No: 5804-11/22/10 Dated: 24/3/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Kapoor, Advocate**  
.....for information and necessary action.

Registrar (Adm)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 429 of 2021/Rg Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tariq Ahmad Mir**  
S/O Ab Rahim Mir  
R/O Bagbal, K.B. Pora, D.H. Pora, Kulgam

vide notification No. 847 dated 17-08-2017 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5795-5803/Rg/LD Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tariq Ahmad Mir, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 428 of 2021/Rg Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rahul Sharma**  
**S/O Ashok Kumar Sharma**  
**R/O Village Gadwal, tehsil Vijay Nagar, Distt. Samba**

vide notification No. 1380 dated 30-03-2015 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*16/03/21*

No: 5788-95/Rg/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*16/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 427 of 2021/Ry Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vijay Kumar**  
**S/O Sukh Dev Dutt**  
**R/O Vill. Kah Tehsil Meramandiran Old Akhnoor, Ward No.7, Jammu**

vide notification No. 882 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5780-87/Ry/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vijay Kumar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 426 of 2021/RG Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abhishek Kumar Kaith**  
**S/O Mohan Lal Kaith**  
**R/O 263 Colonel Colony Talab Tillo Bohri, Jammu**

vide notification No. 1020 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5772-79/RG/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Kumar Kaith , Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 925 of 2021/2021 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rohit Paul Sharma**  
**S/O Krishan Paul Sharma**  
**R/O H.No.8, Ward No.3, Katra (V.D) Reasi**

vide notification No. 815 dated 01-03-2013 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5764-71/2021/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Paul Sharma, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 424 of 2021/PL Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anil Singh Bijyal**  
**S/O Ram Raj Bijyal**  
**R/O Village Ganika, Thesil Bhagwa, Distt. Doda**

vide notification No. 770 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5756-63/PL/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, ~~Doda~~ Bhandarwah
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Singh Bijyal, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 422 of 2021/2022 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sudershan Sharma**

S/O Faishon Chand Sharma

R/O Village Gadethar, Tehsil Gundana, Distt. Doda

A/P H.No.77, Sec-B2, Lane 4 Laami Suram Bantala Jammu

vide notification No. 1181 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5740-47/R9/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda Bhandarwah.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sudershan Sharma, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 423 of 2021/REG Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tabasum Ara**  
D/O Ab Majid Sheikh  
R/O Munipapy, Budgam

vide notification No. 1183 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5748-55/REG/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasum Ara, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 421 of 2021/RG Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ambica Sambial**  
**D/O Vinod Singh Sambial**  
**R/O H.No.76/A, Lane No.6, New Plot, Jammu**

vide notification No. 1004 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5732-39/RG/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ambica Sambial, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 620 of 2021/RL Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sushil Sharma**  
**S/O Yash Paul Sharma**  
**R/O V.P.O Ranjan, Tehsil Bhalwal, Distt. Jammu**

vide notification No. 878 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5724-31/RL/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sushil Sharma, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 419 of 2021/Reg Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aaqib Rashid**  
S/O Abdul Rashid Sofi  
R/O Nalband Pora, Safa Kadal, Srinagar  
A/P Elahi Bagh, Rangpora, Devipora, Al-Haya Lane, Srinagar

vide notification No. 771 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5716-23/Reg/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Rashid, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 418 of 2021/RG Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Fiza Mehraj**  
**D/O Mehraj Ud Din**  
**R/O Parray Pora, Mohalla Habib Colony, Srinagar**

vide notification No. 782 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3708-15/RG/CP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fiza Mehraj, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 417 of 2021/RG Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Isbah Qureshi**  
**D/O Farooq Ahmad Qureshi**  
**R/O H.No.E4, Abau Bakar Colony, Bemina, Srinagar**

vide notification No. 789 dated 19-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5700-07/RG/CP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Isbah Qureshi**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 416 of 2021/RG Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Sumira Imtiyaz  
D/O Imtiyaz Ahmad Malik  
R/O Malikpora, Pulwama**

vide notification No. 68 dated 17-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5692-99/RG/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Sumira Imtiyaz, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 415 of 2021/21 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Faheem Wani**  
S/O Ishtiyaq Ahmed Wani,  
R/O H.No.192, Nursing Garh, Srinagar  
A/P H.No.103, Allah Villa, Jehangir Colony, Baghat-E-Barzulla, Srinagar

vide notification No. 129 dated 17-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5684-91/R4/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faheem Wani, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 414 of 2021/Reg Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Vikky Jan**  
**D/O Mohammad Amin Thoker**  
**R/O Sopat Tanpora, Thoker Mohalla, Tehsil Devsar, Distt. Kulgam**

vide notification No. 1169 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5676-83/Reg/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vikky Jan, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 413 of 2021/RG Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahjahan, Sikander  
S/O Sikander Azam  
R/O Dharana, Tehsil Mendhar, Distt. Poonch  
A/P H.No.10, Regal Lane, Bathindi, Jammu**

vide notification No. 1130 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5668-75/R4/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahjahan, Sikander, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

101

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 412 of 2021/Rel Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Vishali Rajput**  
**D/O Parshotam Singh**  
**R/O H.No.66, Ward No.6, VPO Akalpur, Jammu**

vide notification No. 1161 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*Jammu*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*16/03/21*  
*16/03*

No: 5660-67/Rel/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishali Rajput, Advocate**  
.....for information and necessary action.

Registra

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 911 of 2021/LL Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Kaysar Jan**  
**D/O Gh. Rasool Dar**  
**R/O Arigam, Rajpora, Pulwama**

vide notification No. 1611 dated 11-03-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

16/03/21

No: 5652-59/Re/UP Dated: 24/3/2021

16/03

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Kaysar Jan, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

16/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 409 of 2021/Reg Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zaheer Kamlak**  
S/O Mohd Maqbool  
R/O Kamlak General Store behind Police Lines, Ward No.4, Rajouri

vide notification No. 806 dated 16-11-2011 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 5636-43/Reg/LP Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaheer Kamlak, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 603 of 2021/22 Dated: 09/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Amit Thakur

S/O Tilak Raj Thakur

R/O Sounder Lohrana, Tehsil Dachhan, Distt. Kishtwar

A/P Lane No.4, Vasuki Vihar near Vasuki Nag Temple Ban Talab, Jammu

vide notification No. 996 dated 09-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammed Yasin Beigh)  
Registrar (Adm.)

No: 5588-95/02/21 Dated: 24/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr Amit Thakur, Advocate

.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 68 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 402 of 2021/Rg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms Mehak Sharma**  
**D/O Heman Chander**  
**R/O H.No.164/Sec.4, Nanak Nagar, Jammu**

vide notification No. 1635 dated 12-03-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

*(Signature)*  
(Mohammed Yasin Beigh)  
Registrar (Adm.)

No: 5580-87/Rg/LP Dated: 24/03/2021

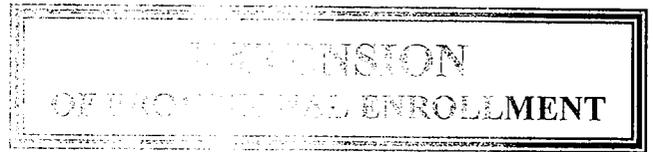
Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
  2. Secretary, Bar Council of India, New Delhi.
  3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
  4. President, J&K High Court Bar Association, Jammu.
  5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
  6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
  7. Ms Mehak Sharma, Advocate
- .....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council of India under Section 5B of the Advocates Act, 1961)

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NOTIFICATION

No: 404 of 28/03/22 Dated: 24/3/22

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sushil Kumar  
S/O Boddh Raj  
R/O VIII. Bhoovar P/O Jorodian, Tehsil Khour, Dist. Jammu  
A/P VIII. Gurba Kanan Barnai P/O Bas, Tehsil. Dist. No.7, H.No.81,  
Jammu

vide notification No. 1154 dated 11-01-2022 for a period of one year has been extended till 31.03.2022 subject to re-verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional / provisional enrollment must be sought before the date of expiry unless for absolute enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh  
Registrar (Adm.)

16/05/22

15/03

No: 3596 of 28/03/22 Dated: 24/3/22

Copy forwarded to that -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sushil Kumar, Advocate  
for information and necessary action.

Mohammad Yasin Beigh  
Registrar (Adm.)

16/05/22

15/03

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Advocate under Section 22 of the Advocates Act, 1961)  
1961

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No. 1478 of 2021/2022 Date: 24/03/2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Surbhi Kohli

D/O Vinod Kohli

R/O H.No.15, Opp. Govt. High School, Gura, Jammu, Ban Talab,  
Jammu

vide notification No. 1473 dated 10-01-2022 for a period of one year has  
been extended till 31.03.2022 subject to the verification of his/her  
Certificates/L.L.B Degrees from the concerned University and verification of  
his/her character and antecedents from the CID.

The renewal / extension of provisional enrollment must be  
sought before the date of expiry unless the absolute enrollment as  
an Advocate is ordered there before.

(Signature)  
(Notary Public Masin Bejch)  
Registrar (Adm.) 16/03/22

No: 1474 of 2021/2022 Date: 24/03/2022

Copy forwarded to the:

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Court High Court of J&K Jammu for uploading on the official website.
6. Incharge, Chief Librarian, High Court Wing, Jammu for information and also keeping record of the same.
7. Ms Surbhi Kohli, Advocate  
for information and necessary action.

(Signature)  
16/03/22

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(The Jammu and Kashmir High Court Act, 1961)

EXTENSION  
OF PROFESSIONAL ENROLLMENT

MUTIFL, AMB...

...

Provisional admission granted under Administrative Act, 1961 in favour of

Mr. AMB...  
S/O Praduman P. ...  
R/O Sugam, Tehsil Kathua, Distt. Anantnag,  
A/P H.No. ...

vide notification No. ... dated ... a period of one year has  
been granted till ... subject to the verification of his/her  
Certificate of Degree from the concerned University and verification of  
his/his character and antecedents from the CIP.

The grant of extension of provisional enrollment must be  
sought within the period of one year unless the provisional enrollment as  
an Advocate is ... before.

16/05/21  
Yasho Beigh  
(Adm.)

No: ... Dated: ...

Copy furnished to the -

1. District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Member, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. JAC in Civil, High Court of J&K, Srinagar for posting on the official website.
6. Judge, Chief Clerk, District Court, Anantnag/Srinagar for information and also sending records of the case.
7. ...

16/05/21